HARYANA VIDHAN SABHA

REPORT

OF

THE RULES COMMITTEE

OF

NINTH VIDHAN SABHA

(1997-98)



HARYANA VIDHAN SABHA SECRETARIAT CHANDIGARH—160001. JANUARY, 1998

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COMPOSITION OF THE RULES COMMITTEE

1.	Shri Chhattar Singh Chaulian, Speaker	Ex-officio Chairman
*2.	Shri Jaswant Singh, M.L A (Bawal)	Member
3.	Shri Birender Singh, M L.A.	Do
4.	Shri Akram Khan, M.L.A.	Do
5	Shrı Ramji Lal, M L.A.	Do
6	Shri Sri Krishan Hooda, M.L.A.	Do
7.	Shri Kailash Chand, M.L A.	Do
448.	Shri Narender Singh, M.L.A	Do

SPECIAL INVITEE

11. Smt. Kanta, M L A

The Committee was constituted vide Haryana Vidhan Sabha Secretariat Notification No HVS-LA-76/96/37, dated the 6th June, 1996.

Shri Jaswant Singh, M L.A (Bawal) resigned from the Membership of the Committee w.e.f 14th January, 1997 on his appointment as Minister of State vide notification No HVS-LA-76/96/71, dated the 16th January, 1997

^{**}Shri Narender Singh, M.L.A. ceased to be a member of the Committee consequent upon the declaration of his election as void by the Hon'ble Punjab and Haryana High Court dated 11th July, 1997. However the Supreme Court has stayed the order of the High Court vide order dated the 8th September, 1997.

^{***}Smt. Kanta, M.L.A. was nominated as special invitee of the Committee by the Speaker w.e.f 17th October, 1996 vide notification No. HVS-LA-76/96/48, dated the 17th October, 1996, and was also nominated by the Speaker as a Member of the Committee w.e.f. 27th January, 1997 vide notification No. HVS-LA-76/96/80, dated the 27th January, 1997. Smt. Kanta, M.L.A. resigned from the membership of the Committee w.e.f. 3rd September, 1997 on her appointment as Minister of State, Haryana.

INTRODUCTION

- 1. I, the Chairman of the Rules Committee, having been authorised by the Committee in this behalf to lay on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 234 ibid.
- 2. The Rules Committee was nominated by the Speaker, Haryana Vidhan Sabha, under Rule 232 of the Rules of Procedure and notified by the Haryana Vidhan Sabha Secretariat, vide notification No. HVS-LA-76/96/37, dated the 6th June, 1996.
- 3. The Committee held 62 meetings and a brief record of the proceedings of the meetings have been kept in the Haryana Vidhan Sabha Secretariat.

CHANDIGARH.
THE 23rd DECEMBER, 1997

CHHATTAR SINGH CHAUHAN CHAIRMAN.

SCRUTINY OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE HARYANA LEGISLATIVE ASSEMBLY FRAMED UNDER ARTICLE 208 (1) OF THE CONSTITUTION OF INDIA

The Committee scrutinise the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly framed under Article 208(1) of the Constitution of India and made the following observations/recommendations thereon:—

General Recommendation

1. The Committee recommends that for the word "Chairman" the word "Chairperson" be substituted wherever it occurs.

Rule 2.

- 2. (i) In the definition of "Advocate-General", the word "the" occurring after the words "appointed Advocate General of" be deleted.
 - (ii) After the definition of "Assembly Committee", the following be inserted:
 - "Bulletin" means the Bulletin of the House containing:—
 - (a) a brief record of the proceedings of the House at each of its sittings.
 - (b) information on any matter relating to or connected with the business of the House or other matter which, in the opinion of the Speaker, may be included therein."
 - (iii) In the definition of "Constitution", the words "as in force for the time being" occurring after the words "Constitution of India" be deleted.
 - (iv) In the definition of "Governoi", the words "acting on the advice of his Ministers" be deleted.
 - (v) The definition of "Leader of the House" be substituted as under:—
 - "Leader of the House" means the Chief Minister, if he is a member of the House, or a Minister who is a member of the House and is nominated by the Chief Minister to function as the Leader of the House.

- (vi) After the definition of the "Leader of the House", the definition of "Lobby" be inserted as under :--
 - "Lobby" means the covered corridor immediately adjoining the Chamber and coterminous with it.
- (VII) The existing definition of "Member-in-charge" be substituted as under:—
 - "Member-in-charge of the Bill/Resolution" means in the case of a Government Bill/Resolution any Minister, in the case of any other Bill/Resolution the member who has given notice of a motion for leave to intorduce the Bill/Resolution or who has introduced the Bill/Resolution or a member authorised by him in writing to assume charge of the Bill/Resolution.
- (viii) The existing definition of "Minister" be substituted as under:—
 - "Minister" means a member of the Council of Ministers, a Minister of State, a Deputy Minister or a Chief Parliamentary Secretary or a Parliamentary Secretary:
 - Explanation:—A Chief Parliamentary Secretary or a Parliamentary Secretary who is not a member of the House, is not entitled to attend its sitting.
- (ix) After the definition of "Motion", the definition of "precincts of the House" be inserted as under :--
 - "precincts of the House" means and includes the Chamber, the Lobbies, the Galleries and such other places as the Speaker may from time to time specify.

Rule 3

- 3. The proviso to Rule 3 be substituted as under :-
 - "Provided that when a session is called at short notice or emergently, summons may not be issued to each Member separately but an announcement of the date and place of the Session shall be made in the print media and Members may be informed by telegram."

- 4. Rule 4 be substituted as under :-
 - "The Members shall sit in such order as the Speaker may determine."

Rule 7

5. In the end of proviso to Rule 7 after the word "House" the words "except private Member's Bill/an amendment and Resolution" be added...

Rule 8

- 6. Proviso to Rule 8(4) be substituted as under :-
 - "(5) A Member shall not propose his own name or second a motion proposing his own name or propose or second more than one motion."

Rule 9

- 7. For Rule 9 substitute the following:—
 - "Whenever a vacancy occurs in the office of the Speaker, the Governor shall fix a date not later than seven days from the date of the first sitting of the Vidhan Sabha (Assembly) after the occurrence of the vacancy and the Secretary shall intimate to each Member the date so fixed. The election shall be held in accordance with the procedure set out in the foregoing rule."

Rule 17

- 8. For Rule 17 substitute the following:—
- "Observance of order during Governor's Address.—No member shall interrupt the Governor when he is addressing the House; or display any placard; or shout any slogans; or make any protest; or raise any point of order, debate or discussion or otherwise wilfully disrupt the proceedings, immediately preceding or during, or immediately following the Governor's Address under Article 175(1) of the Constitution and the Governor's Special Address under Article 176(1) of the Constitution, and the commission of any of the above lapses shall be treated as contempt of the House and dealt with as such under these rules."

- 9. For Rule 22 substitute the following:
- (1) Notwithstanding that a day has been allotted for discussion on the Governor's Address:—
 - (a) a motion or motions for leave to introduce a Bill or Bills may be made and a Bill or Bills may be introduced on such day; and

- (b) other business of a formal character may be transacted on such day before the House commences or continues the discussion on the Address
- (2) The discussion on the Address may be postponed in favour of a Government Bill or other Government business on a motion being made that the discussion on the Address be adjourned to a subsequent day to be appointed by the Speaker. The Speaker shall forthwith put the question, no amendment or debate being allowed.
- (3) The discussion on the Address shall be interrupted in the course of a sitting by an adjournment motion under Rule 70."

Rule 28

- 10. Rule 28 be substituted as under :-
- "28(1) Unless the Speaker otherwise directs, the first hour of every sitting after the swearing in of Members, if any, shall be available for oral answers to questions.
 - (2) After the questions hour, miscellaneous business, if any, for which no separate allotment of time has been made in these Rules, shall be taken up in the following order:—
 - (a) Announcements by the Speaker/Secretary, if any;
 - (b) Questions of Privilege, if any;
 - (c) Adjournment motions, if any, to move for which consent has been given by the Speaker,
 - (d) Call Attention Notices and other motions, if any, admitted by the Speaker; and
 - (e) Statements by Ministers, etc.

- 11. (i) In Rule 30(1), for the words "On Thursday business other than Government business shall have precedence", be substituted by the words "Private Members business shall be taken up on Thursdays".
- (ii) For the words "On days when business other than Government business has precedence", in Rule 30(2) substitute the following:—.
 - "(2) On days when business other than Government

business is transacted, such business shall be taken up in the following order:—

- (a) Messages relating to such business from the Governor;
- (b) Bills in respect of which leave to introduce is to be asked for;
- (c) Resolutions on matters of general public importance; and
- (d) Bills which have already been introduced".

Rule 33

12. In Rule 33, after the words "The Business Advisory Committee" the sign "." be added and for the words "consisting of the Speaker and not more than five other members" the words "It shall consist of not more than seven members including the Speaker", be substituted.

Rule 34

13. In Rule 34 for the word "three" substitute word "four"

Rule 37

14. In 2nd proviso to Rule 37, after the word "motion" the words "and no member shall speak for more than five minutes on such a motion" be deleted

Rule 40-A

- 15. After Rule 40, add the following new Rule:-
 - "40-A. The Questions shall be classified as follows:—

Classification of Questions

- (a) Short notice questions;
- (b) Starred questions; and
- (c) Unstarred questions.

Explanation I.—A short notice question means a question relating to a matter of urgent public importance. It shall be distinguished by placing two asterisks. Supplementary questions arising out of the answer given, can be put thereon with the permission of the Speaker.

Explanation II.—A starred question means a question on which supplementary questions arising out of the answer given, can be put with the permission of the Speaker. It shall be distinguished by placing one asterisk.

Explanation III.—Unstarred question means a question of which a written reply may be given to the member concerned and on which no supplementary question is permissible."

Rule 42

- 16. The existing rule 42 be renumbered as sub-rule (1) of 42 and at the end of sub-rule (1) so numbered, the following sub-rule be added:—
 - "(2) Where a notice is signed by more than one member, it shall be deemed to have been given by the first signatory only"

Rule 45

- 17. For Rule 45 substitute the following:
- "45(1) If a question is not distinguished by an asterisk, or if a question placed on the list of questions for oral answer on any day is not called for answer within the time available for answering questions on that day, a written answer to such question shall be deemed to have been laid on the Table at the end of the Questions Hour or as soon as the questions for oral answer have been disposed of, as the case may be, by the Minister to whom the question is addressed.
 - (2) If there is no Questions Hour or Questions Hour is dispensed with on any day on which the House sits, written answers to questions placed on the list of questions for written answer on that day, if any, shall be laid on the Table by a Minister on behalf of all the Ministers to whom such questions are addressed.
 - (3) No oral reply shall be required to a question to which a written answer is given and no supplementary questions shall be asked in respect thereof."

- 18. In Rule 46(19) after the word "to", add the word "State"
 - 19. After Rule 46(21), add the following sub-rules:—
 - "(22) it shall not ordinarily ask about matters pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions of any commission or court of enquiry appointed to enquire into, or investigate any matter but may refer to matters concerned with procedure or

subject or stage of enquiry, if it is not likely to prejudice the consideration of the matter by the tribunal or commission or court of enquiry; and

- (23) it shall not ordinarily refer to debates or answers to questions orally answered in the current Session "
- 20. After rule 46, add the following rule:—
 - "46-A. In matters which are or have been the subject of correspondence between the State Government and the Government of India, no question shall be asked except as to matters of fact, and the answer shall be confined to a statement of fact."

Questions on matters of correspondence between Government of State and Government of India.

Rule 58

- 21. For Rule 58 substitute the following:-
 - "58. (1) A member who desires to resign his seat in the House shall intimate in writing under his hand addressed to the Speaker, his intention to resign his seat in the House in the following form and shall not give any reason for his resignation:

"To

The Speaker, Haryana Vidhan Sabha, Chandigarh.

Sir,

I hereby tender my resignation of my seat in the House with effect from————.

Yours faithfuly,

Place--- Date--- Member of the House':

Provided that where any member gives any reason or introduces any extraneous matter the Speaker may in his discretion, omit such words, phrases or matter and the same shall not be read out in the House.

- (1A) If a member hands over the letter of resignation to the Speaker personally and informs him that the resignation is voluntary and genuine and the Speaker has no information or knowledge to the contrary, the Speaker may accept the resignation immediately.
 - (1B) If the Speaker receives the letter of resignation

cither by post or through someone else, the Speaker may make such inquiry as he thinks fit to satisfy himself that the resignation is voluntary and genuine. If the Speaker, after making a summary enquiry either himself or through the agency of Vidhan Sabha Secretariat or through such other agency, as he may deem fit, is satisfied that the resignation is not voluntary or genuine, he shall not accept the resignation

- (1C) A member may withdraw his letter of resignation at any time before it is accepted by the Speaker
- (2) The Speaker shall, as soon as may be, after he has accepted the resignation of a member, inform the House that the member has resigned his seat in the House and he has accepted the resignation

Explanation.—When the House is not in session, the Speaker shall inform the House immediately after the House reassembles

(3) The Secretary shall, as soon as may be, after the Speaker has accepted the resignation of a member, cause the information to be published in the Bulletin and the Gazette and forward a copy of the notification to the Election Commission for taking steps to fill the vacancy thus caused:

Provided that where the resignation is to take effect from a future date, the information shall be published in the Bulletin and the Gazette not earler than the date from which it is to take effect"

Rule 67

22. In line 3 of Rule 67(1) for the words "one and a half hours" substitute the words "one hour".

Rule 73

- 23. For the existing rule 73 substitute the following:
 - "73(1) A member may, with the previous permission of the Speaker, call the attention of a Minister to any matter of urgent public importance and the Minister may make a brief statement or ask for time to make a statement at a later hour or date.
 - (2) There shall be no debate on such statement at the time it is made but each member in whose name the notice stands may, with the permission of the Speaker, ask a question:

Provided that names of not more than five members shall be combined or bracketed.

Explanation—(i) Where a notice is signed by more than one member, it shall be deemed to have been given by the first signatory only and he alone shall be allowed to read the notice

- (ii) Notices for a sitting received one hour before the commencement of the sitting shall be deemed to have been received for that day. Notices received within one hour before the commencement of the sitting shall be deemed to have been given for the next sitting
- (3) Not more than one matter shall be raised at the same sitting
- (4) In the event of more than one matter being presented for the same day, priority shall be given to the matter which in the opinion of the Speaker, is more urgent and important
- (5) The proposed matter shall be raised after the questions and before the list of business is entered upon and at no other time during the sitting of the House

ADDITION OF CHAPTER XV-A AFTER CHAPTER XV

24 After Chapter XV (Calling Attention to Matters of Urgent Public Importance) new Chapter XV-A entitled "Short Duration Discussions" be added as follows:—

CHAPTER XV-A

Short Duration Discussion

73A. Any member desirous of raising discussion on a matter of urgent public importance may give notice in writing 24 hours before the commencement of the sitting to the Secretary specifying clearly and precisely the matter to be raised:

Notice for raising discussion.

Provided further that the notice shall be supported by the signatures of at least two other members.

73B. (1) If the Speaker is satisfied, after calling for such information from the Member who has given notice and from the Minister as he may consider necessary, that the matter is urgent and is of sufficient importance to be raised in the House at an early date, he may admit the notice.

Speaker to decide admissibility and allotment of time.

Provided that if an early opportunity is otherwise available for the discussion of the matter, the Speaker may refuse to admit the notice.

(2) The Speaker may allot two sittings in a week on which such matters may be taken up for discussion and allow such time for discussion not exceeding one hour at or before the end of the sitting, as he may consider appropriate in the circumstances

No formal motion.

73C. There shall be no formal motion before the House nor voting. The member who has given notice may make a short statement and the Minister shall reply shortly Any member who has previously intimated to the Speaker may be permitted to take part in the discussion.

Time limit for speeches.

73D. The Speaker may, if he thinks fit, prescribe a time limit for the speeches."

Rule 94

25. In sub-rule (4) (c) of Rule 94 in second line, word 'again' be substituted for the word 'against'.

Rule 97

26. In sub-para (ix) of Rule 97, second line, for the word "his", the word "hiss" be substituted.

Rule 100

27. Para (111) of sub-rule (2) of Rule 100 be deleted and para (1v) to (v1ii) be renumbered as (i1i), (1v), (v), (vi) and (v1i). After the existing Rule 100, the following new rule be added:

Procedure regarding allegation against a person.

"100-A. No allegation of treasonable, seditious, defamatory, incriminatory nature or containing offensive words will be made by a member. The Speaker may, at any time, prohibit any member from making any such allegation if he is of the opinion that such allegation is derogatory to the dignity of the House or that no public interest is served by making such allegation."

Rule 104

28. For Rule 104 alongwith its heading substitute the following —

"WITHDRAWAL AND SUSPENSION OF MEMBERS

104 The Speaker shall preserve order and have all powers necessary for the purpose of enforcing his decision on all points of order.

- 104A. The Speaker may direct any member whose conduct is, in his opinion, grossly disorderly to withdraw immediately from the House, and any member so ordered to withdraw shall do so forthwith and shall absent himself during the remainder of the day's sitting
- 104B. (1) The Speaker may, if he deems it necessary, name a member who disregards the authority of the chair or abuses the rules of the House by persistently and wilfully obstructing the business thereof.

Suspension of a member.

(2) If a member is so named by the Speaker, the Speaker shall, on a motion being made forthwith, put the question that the member (naming him) be suspended from the service of the House for a period not exceeding the remainder of the Session.

Provided that the House may, at any time, on a motion being made resolve that such suspension be terminated

- (3) A member suspended under this rule shall forthwith withdraw from the precinct of the House."
- 104C. Such member shall be deemed to be absent from the meetings of the Assembly for purposes of section 3(2)(a) of the Haryana Legislative Assembly (Allowances and Pension) of Members Act, 1975, but shall not be deemed to be absent for the purposes of Article 190(4) of the Constitution."

Rule 108

29. In sub-rule (1) of Rule 108, for the words "to any motion" the words "on any motion" be substituted.

Rule 109

30. In sub-rule (1) of Rule 109, in the beginning of the line 2, the word "or" be inserted before the word "on" and the word "on" be inserted between the words "or" and "a".

Rule 112

- 31. After Rule 112 add the following new Rules:
 - "112A. A member who wishes to bring to the notice of the House any matter which is not a point of order shall give notice to the Secretary giving two clear days in advance in writing stating briefly the point which he wishes to raise in the House togetherwith reasons for wishing to raise it, and he shall be permitted to raise it only after the Speaker has given his consent and at such time and date as the Speaker may fix."

Raising a matter which is not a point of order.

Conditions of admissibility.

- 112B. In order that notices may be admissible it shall satisfy the following conditions namely:—
 - (1) It shall not refer to a matter which is not primarily the concein of the State Government
 - (11) It shall raise substantially one definite issue of urgent public importance.
 - (iii) It shall not relate to a matter which has been discussed in the same session or which is substantially identical to the matter already raised by a member under this rule during the session
 - (1v) It shall not refer to any matter pending before the Assembly Committees
 - (v) It shall not relate to any matter which is sub-judice.
 - (vi) Contents of the subject matter shall not exceed more than 150 words.
 - (vii) It shall not contain arguments, inferences, ironical expression, imputations, epithets or defamatory statement.

Time for tabling notices and their validity.

- 112C. (1) Notices shall be received in the Secretariat by 11 hrs. on each day commencing from the first sitting of the session.
- (2) Text of the notices shall not enter in the list of Business. Only an entry under heading "Matters under rule 112A" shall be included in the list of Business
- (3) The notices approved by the Speaker for a day shall be circulated to the members before commencement of the sitting for the day. Only the text approved by the Speaker shall go on record and shall be taken up in the House at such time as the Speaker thinks fit
- (4)(a) If a member is absent when called upon by the Speaker to raise the matter given notice of by him, the notice shall fall through
- (b) If a Minister so desires, he may make a statement on the matter in the House with the permission of the Speaker. Otherwise extracts of the notices raised in the House shall be sent to the Minister/concerned departments on the next day by the Secretariat for furnishing reply within five days. The reply so received by the Secretariat from the Minister/departments concerned shall be communicated to the members

112D. (1) No member shall raise more than one matter in a sitting.

Restrictions on raising matters.

- (2) Not more than five notices shall be raised in one sitting by five different members which shall be determined according to the priority of *inter-se* importance of the matter. The remaining notices beyond five for a day shall lapse and fresh notices are to be given for the same.
- (3) The Speaker shall have the power not to allow any matter to be raised for a particular day."

Rule 114

- 32 After the existing rule 114, add the following new Rule:-
 - "114A. An officer of the Secretariat authorised in this behalf by the Speaker shall remove from the precincts of the House or take into custody, any stranger whom he may see, or who may be reported to him to be, in any portion of the precincts of the House which is reserved for the exclusive use of members, and also any stranger who, having been admitted into any portion of the precincts of the House, misconducts himself or wilfully infiringes the order of the Speaker or does not withdraw when the strangers are directed to withdraw under rule 114 while the House is sitting."

Removal/ taking into custody of strangers.

Rule 117

- 33. After sub-rule (2) of Rule 117, the following sub-rule be added:—
 - "(3) If a question arises whether a paper, document or report is in connection with the business of the House or not, the question shall be referred to the Speaker whose decision shall be final."

Printing and publication of other documents.

Rule 118

34. In Rule 118 for the words, "shall not permit", appearing in line 5, the words "shall not make available or permit" be substituted.

Rule 151

35. In line 2 of Rule 151(1) for the word "to", the word "two" be substituted.

- 36. For Rule 172 substitute the following:-
 - "A resolution may be in the form of a declaration of opinion, or a recommendation; or may be in

the form so as to record either approval or disapproval by the House of an act or policy of Government, or convey a message; or commend, urge or request an action; or call attention to a matter or situation for consideration by Government, or in such other form as the Speaker may consider appropriate".

Rule 175

37. After existing Rule 175 add the following new Rule —

Matters before tribunals, commissions etc. "175A. No resolution which seeks to raise discussion on a matter pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commission or court of enquiry appointed to enquire into, or investigate any matter shall ordinarily be permitted to be moved:

Provided that the Speaker may, in his discretion, allow such matter being raised in the House as is concerned with the procedure or subject or stage of enquiry, if the Speaker is satisfied that it is not likely to prejudice the consideration of such matter by the statutory tribunal, statutory authority, commission or court of enquiry"

Rule 177

38. The existing Rule 177 be substituted as under:-

Moving of resolution.

- "177(1) A member in whose name a resolution stands on the list of business shall, except when he wishes to withdraw it, when called upon, move the resolution, and shall commence his speech by a formal motion in the terms appearing in the list of business
- (2) A member may, with the permission of the Speaker, authorise any other member, in whose name the same resolution stands lower in the list of business, to move it on his behalf, and the member so authorised may move it accordingly.
- (3) If a member other than a Minister when called on is absent, any other member authorised by him in writing in his behalf may, with the permission of the Speaker, move the resolution standing in his name."

Rule 192

39. For Rule 192(1) substitute the following:—

"The Speaker shall, in consultation with the Leader

of the House, allot so many days as may be compatiable with the public interest for the discussion and voting of demands for grants."

Rule 206

40. In the second line of proviso to sub-rule 206(1), for the word "members", the word "member" be substituted.

Rule 216

- 41. After Rule 216, add the following new Rules 216A and 216B:—
 - "216A. A Committee may, under the direction of the Speaker, permit a witness to be heard by a counsel appointed by him and approved by the Committee.

Counsel for witness.

216B. (1) A Committee may administer oath or affirmation to a witness examined before it.

Evidence on oath.

- (2) The form of the oath or affirmation shall be as follows:
 - "I, AB, swear in the name of God that the evi-

solemnly affirm

dence which I shall give in this case shall be true, that I will conceal nothing, and that no part of my evidence shall be false."

Rule 219

- 42. In third line of rule 219(1), for the words "there of", the word "thereof" be substituted.
- 43. In the third line of sub-rule 219(3), the word "be" appearing twice one word "be" be deleted.

Rule 226*

- 44. Rule *226 be numbered as Rule 227 and Rule 227 be numbered as Rule 228.
- 45. The following new Rules 229 and 230 be added after Rule 228:—
 - "229. The Secretary shall be the ex-officio Secretary of all the committees appointed under these rules.

Secretary to be ex-officio Secretary of the Committee.

230. Except for matters for which special provision is made in the rules relating to any particular Committee, the general rules in this Chapter shall apply to all the Committees; and if and so far as any

Applicability of general rules to Committee.

provision in the special rules relating to a Committee is inconsistent with the general rules, the former rules shall prevail."

46 The subsequent numbering of the Rules may also be changed accordingly

Rule 228

47 Delete the proviso to Rule 228(3)

Rule 230

48. Delete the second proviso to Rule 230(2)

Rule 260

- 49. The heading of Rules 260-A to 260-C, sub-rule (1) of Rule 260-A and in sub-rules (c) & (d) of Rule 260-B, for the words "Scheduled Castes and Scheduled Tribes", the words "Scheduled Castes, Scheduled Tribes and Backward Classes" be substituted.
- 50 After existing Rule 260-C add the following new Rule :--

Committee on Petitions

Constitution of the Committee. Functions of the Committee.

- 260-D. There shall be a Committee on Petitions not exceeding seven members nominated; by the Speaker
- 260-E(1) The Committee shall examine every petition referred to it, and if the petition complies with these rules, the committee may direct that it be circulated Where circulation of the petition has not been directed, the Speaker may at any time direct that the petition be circulated.
- (2) Circulation of the petition shall be in extension or in summary form as the Committee or the Speaker, as the case may be, may direct.
- (3) It shall also be the duty of the Committee to report to the House on specific complaints made in the petition referred to it after taking such evidence as it deems fit and to suggest remedial measures either in a concrete form applicable to the case under review or to prevent such cases in future.
- (4) The Committee shall also consider representations, and letters received through any authentic mode of communication from various individuals, associations etc., which are not covered under the following clauses and give directions for their disposal:—
 - (i) a Bill which has been published under Rule 128 or which has been introduced in the House:

- (ii) any matter connected with the business pending before the House;
- (iii) any matter of general public interest provided that it is not one—
 - (a) which falls within the cognizance of a Court of Law having jurisdiction in any part of India or a Court of Enquiry or a Statutory Body or a Commission.
 - (b) which should ordinarily be raised in the Parliament or any other State Legislature:
 - (c) which can be raised on a substantive motion or resolution; and
 - (d) for which remedy is available under the law, including rules, regulations, bye-laws made by the Union or State Government or any authority to whom power to make such rules, regulations, etc. is delegated.

Provided that representations which fall in the following categories shall not be considered by the Committee, but shall be filed on receipt in the Secretariat:—

- (i) anonymous letter or letters on which names and/or addresses of senders are not given or are illegible;
 and
- (ii) endorsement copies of letters addressed to authorities other than the Speaker or the House unless there is a specific request on such a copy praying for redress of the grievance

260F. The term of office of members of the Committee shall not exceed one year.

260-G. The quorum to constitute a sitting of the Committee shall be three.

260 H. In other respects, the rules applicable to the Committees of the Assembly, as provided in Rules 204 to 227 of these Rules shall apply.

Term of the Committee.

Quorum

Provisions applicable in other respects.

SCHEDULE-IV

- 51. For the existing schedule IV substitute the following "List of Public Undertakinsgs.
- 1. Haryana Financiai Corporation, Chandigarh.
- 2. Haryana State Industrial Development Corporation, Chandigarh.
- 3. Haryana State Small Industries and Export Corporation, Chandigarh.
- 4 Haryana State Handloom & Handlorafts Corporation, Chandigarh.
- 5. Haryana Agro-Industries Corporation, Chandigarh
- 6 Haryana Warehousing Corporation, Chandigarh
- 7 Haryana Land Reclamation & Development Corporation, Chandigarh.
- 8. Haryana Seed Development Corporation Chandigarh.
- 9. Haryana Diary Development Corporation, Chandigarh.
- 10. Haryana Minor Irrigation (Tubewells) Corporation, Chandigarh
- 11. Haryana Tourism Corporation, Chandigarh.
- 12. Haryana Harijan Kalyan Nigam, Chandigarh.
- 13. Haryana Minerals Limited, Narnaul
- 14. Haryana State Electricity Board, Chandigarh.
- 15. Haryana Agricultural Marketing Board, Panchkula.
- 16. Haryana Housing Board, Panchkula
- 17. Kurukshetia Development Board, Kurukshetra.
- Haryana Backward Classes & Economically Weaker Sections Kalyan Nigam, Chandigarh
- 19 Board of Ayurvedic and Unani Systems of Medicine, Panchkula.
- 20. Council of Homeopathic and Systems of Medicine, Panchkula.
- 21. Command Area Development Authority, Panchkula.

- 22. Haryana State Khadi & Village Industries Board SCO 841, NAC, Mani Majra, Chandigarh.
- 23. Land Use Board, Chandigarh.
- 24. Shri Mata Mansa Devi Pooja Sathal Board, Panchkula.
- 25. Mewat Development Agency, Gurgaon.
- 26. Haryana State Nurses Registration Dental & Medical Council, Chandigarh.
- 27. Haryana State Pharmacy Council, Chandigarh.
- 28. High Powered Committee Relating to 20-point Programme, Civil Secretariat, Chandigarh.
- 29. Haryana State Pollution Control Board, Chandigarh.
- 30. Haryana Prathmik Shiksha Pariyojna Parishad, Chandigarh.
- 31. Rural Development Fund Administration Board, Chandigarh.
- 32. Haryana Sahitya Akademi, Chandigarh.
- 33. Haryana State Council for Science & Technology, Chandigarh.
- 34. Haryana State Seed Certification Agency, Chandigarh.
- 35. Shivalik Development Board, Ambala
- 36. Haryana State Social Welfare Advisory Board, Chandigarh.
- 37. Haryana Swatantrata Sainik Samiti, Civil Secretariat, Chandigarh.
- 38. Haryana Urban Development Authority (HUDA) HUDA Complex, Sector-6, Panchkula & 859 Manı Majra, Chandigarh.
- 39. Haryana Urdu Akademi, Panchkula.
- 40. Nehru Rozgar Yojna and State Urban Development Society, Chandigarh."

29405-H. V.S.-H.G.P., Chd.